

ITEM NO.16

COURT NO.9

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 13484-13488/2019

(Arising out of impugned final judgment and order dated 24-04-2019 in WA No. 189/2019 24-04-2019 in WA No. 190/2019 24-04-2019 in WA No. 191/2019 24-04-2019 in WA No. 192/2019 24-04-2019 in WA No. 193/2019 passed by the High Court Of Karnataka At Bengaluru)

K. NIRMALA & ORS.

PETITIONER(S)

VERSUS

CANARA BANK & ANR.

RESPONDENT(S)

WITH

SLP(C) No. 19877/2019 (IV-A)

SLP(C) Nos. 23500-23501/2019 (IV-A)

SLP(C) No. 13453/2019 (IV-A)

SLP(Cr1) No. 7465/2019 (II-C)

(IA No. 125116/2019 - EXEMPTION FROM FILING O.T.)

Date : 06-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. K.V.Dhananjay, Adv.  
Mr. A Velan, AOR  
Ms. Navpreet Kaur, Adv.  
Mr. Dheeraj SA, Adv.

Mr. Vikash Chandra Shukla, AOR  
Mr. Seetharaman Venkat, Adv.  
Mr. Aishvary Vikram, Adv.  
Mr. Tarun Gulia, Adv.  
Mr. Ajay Awasthi, Adv.  
Mr. Siddhartha Relan, Adv.  
Mr. Mukul Rathor, Adv.

Mr. Anil Katarki, Adv.  
Ms. Veena Katarki, Adv.  
Mr. Anurag Katarki, Adv.  
Mr. Deva Vrat Anand, Adv.  
Mr. T. R. B. Sivakumar, AOR

For Respondent(s) Mr. Dhruv Mehta, Sr. Adv.  
Mr. Rajesh Kumar Gautam, AOR  
Mr. Anant Gautam, Adv.  
Ms. Nishi Sangtani, Adv.  
Mr. Samir Mudgil, Adv.  
Mr. R.P. Daida, Adv.  
Ms. Kavitali G Yeptho, Adv.  
Ms. Likivi Jakhalu, Adv.  
Mr. Kushagra Nilesh Sahay, Adv.

Mr. Arvind Ray, Adv.  
Mr. Tridibe Bose, Adv.  
Mr. Karanveer Singh Anand, Adv.  
M/S. Khaitan & Co., AOR

Mr. Rahul Ranjan Verma, Adv.  
Ms. Ashmita Bisarya, Adv.  
Mr. Nirmal Kumar Ambastha, AOR

Mr. D. L. Chidananda, AOR  
Mr. Nishant Patil, A.A.G.  
Mr. Vignesh Adithiya S, Adv.  
Mr. Ayush P Shah, Adv.

Mr. V. N. Raghupathy, AOR

UPON hearing the counsel the court made the following  
O R D E R

PETITIONS FOR SPECIAL LEAVE TO APPEAL (C) NO. 13484-13488/2019

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 19877/2019

PETITIONS FOR SPECIAL LEAVE TO APPEAL (C) NO. 23500-23501/2019

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 13453/2019

1. Heard.

2. Arguments concluded.
3. Judgment reserved.
4. Both parties are permitted to file written submissions not exceeding two pages each by tomorrow evening, i.e. on 07<sup>th</sup> August, 2024.

**Petition for Special Leave to Appeal (Crl) No. 7465/2019**

1. Learned counsel for the partly jointly state that this matter has been wrongly tagged with SLP(C) Nos.13484-13488/2019. They request for de-tagging. Ordered accordingly.
2. SLP (Crl) No. 7465/2019 is de-tagged. The Registry shall list this matter in the month of November, 2024.

**(Divya Babbar)**  
**Court Master (NSH)**

**(Geeta Ahuja)**  
**Assistant Registrar-cum-PS**